

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

8. C.P. (IB)-2308/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.09.2018**

NAME OF THE PARTIES: Union Bank of India

v/s.

Housing Developments & Infrastructure Ltd.

SECTION 7 OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

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Both side present. Counsel for the Petitioner submits that the petitioner accepted the OTS proposal submitted by the Corporate Debtor and hence wants to withdraw the petition and filed memo to that effect and also seeks liberty to file fresh application in case the proposal is not through. Accordingly, on the request made by the petitioner, the petition is dismissed as withdrawn with liberty as sought for.

SD/-

V. NALLASENAPATHY
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)